

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER
ITA No.82/Del/2019
Assessment Year : 2013-14**

Adroitec Information Systems Pvt. Ltd., C-130, Sector-2, Noida, Uttar Pradesh-201301 PAN-AAACH2422A	Vs.	Income Tax Officer, Ward-1(3), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. R.R. Mourya and Shri. Pravesh
Sharma, Advocates

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **03.03.2021**

Date of pronouncement : **03.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A), New Delhi dated 13.11.2018.

2. The learned counsel for the assessee, vide email dated 24.02.2021, has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 03.03.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar